

Single Bench

(3)

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(CAA) NO.396/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company		Infinity Finance Ltd & Ors	
Under Section		230-232 Am	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. D. N. Sharma, Adv

Mr. Shailendra Jain, Adv

Mr. Trivikram Khaitan, Adv

Petitioner

S Jain  
11/8/17.

ORDER

Ld. Lawyers on behalf of the Petitioner is present.

The instant application is filed under Section 230-232 of the Companies Act, 2013. The Ld. Lawyer on behalf of the Petitioner submitted that the Hon'ble High Court of Kolkata, vide order dated 21th November, 2016 passed in C.A. No. 805 / 2016 pleased to dispense with the meeting of the Equity Share Holders of the Companies namely I.F.L, I.T.P. and I.J.K.C.P.L. In view of the individual consent provided by all the Equity Share Holders of the above named Company. However, the Hon'ble High Court was pleased to direct convening the meeting of Share Holder of the Transferee Company to consider and if thought fit to approve the said scheme of amalgamation. Accordingly, notice was sent to all the Equity Share Holders of the Transferee Company, along with the documents. Notice of the meeting was advertised ones each in ones in the Financial Express in English and once in Pratidin in Bengali in their respective issues that is the 1<sup>ST</sup> day of December.

The Chair Person Mr. Anupam Das Adhikari, Advocate who presided over the said meeting and submitted his report, the said report has also been annexed with the petition filed before this Bench and the scheme have been unanimously approved by the Resolution.

In view of the above and the approval of the scheme, further notice is required to be issued by the Applicant upon the following statutory bodies: -

- (a) To the Central Government (through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata).
- (b) Official Liquidator.
- (c) Income Tax Department, having jurisdiction over the petitioners and the Registrar of Companies, West Bengal.
- (d) Reserve Bank of India.
- (e) SEBI.

*sdr*  
(MANORAMA KUMARI)  
MEMBER (J)